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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.406/88

Dr.R.H.Ambike,
19/1, Somwar Peth,
Pune.411 011.

...Applicant

V/s.

1. Director of Health Service,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta.700 001.
2. Deputy Director of Health Service,
Ordnance Factory Board, 10-A, Auckland Road,
Calcutta 700 001.

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil,
Hon'ble Member(A), Shri L.H.A.Rego.

Appearances:

Mr.Karakande, advocate
for the applicant and
Mr.P.M.Pradhan, advocate
for the respondents.

Oral Judgment:

(Per Shri B.C.Gadgil, Vice-Chairman)

Dated:3.8.1988

Heard Mr.Karkande, advocate for the applicant and Mr. P.M.Pradhan for the respondents. The applicant who is a Medical Officer is working in the Ordnance Factory, Dehu Road. Initially, he was transferred from Dehu Road to Bhandara on a promotional post of Senior Medical Officer. It appears that the applicant made a representation for cancelling that order, the department considered the representation and on 14.9.1987 he was transferred to Ambernath in the promotional post. It is this order that is being challenged before us. It is contended on behalf of the applicant that the applicant's father is suffering from serious ailment and that it is for this reason that the applicant should be retained at Dehu Road. Mr.Pradhan for the respondents argued that the department has taken into account all the circumstances and ~~has~~ ^{has} ~~not~~ ^{not} modified the transfer order by directing that instead of Bhandara the

B.C.G.